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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA**

**I.A NO. 76 OF 2025**

In

Original Application No.163/2023/EZ

BETWEEN

SANTANU KUMAR BHUKTA

.....APPLICANT

-V E R S U S-

STATE OF ODISHA & ORS.

.....RESPONDENTS

**I N D E X**

<b>SL.NO</b>	<b>DESCRIPTION OF DOCUMENTS</b>	<b>P A G E</b>
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2	I.A filed on behalf of the Respondent No.14.	2-10
3	Copies of letter of acceptance and the GST registration certificate.  <b>Annexure-R14/1 Series</b>	11-29
4	Copy of letter no.1178 dated 31.03.2023.  <b>Annexure-R14/2</b>	-30-
5	Copy of the minutes of the meeting dated 21.12.2024.  <b>Annexure-R14/3</b>	31-32
6	Proof of Service.	-33-



AMITABH MISHRA

ADVOCATE

(ENR. NO-O-894/2002)

MOB:-9937068659

Email:palit\_subir02@yahoo.com

CDA, Sector-8, Cuttack, Odisha

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA

I.A NO. 76 OF 2025

In

Original Application No.163/2023/EZ

Between

Santanu Kumar Bhukta, S/o.Golak Bhukta,

Aged about 32 years, At/P.O-Santhapada,

P.S-Talcher, Dist-Angul, Odisha, 759104

.....APPLICANT

-Versus-

1. State of Odisha, represented by Chief Secretary,  
Government of Odisha, Lokaseva Bhawan, 751001, [csori@nic.in](mailto:csori@nic.in)
2. Principal Secretary, Revenue & Disaster Management,  
Government of Odisha, Lokaseva Bhawan, Bhubaneswar,  
751001, [revsec.od@nic.in](mailto:revsec.od@nic.in)
3. Additional Chief Secretary, Forest & Environment Dept.,  
Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha,  
751001, [fesec.or@nic.in](mailto:fesec.or@nic.in)
4. Collector & District Magistrate, Dhenkanal, At/P.O/Dist-  
Dhenkanal, 752069, [dm-dhenkanal@nic.in](mailto:dm-dhenkanal@nic.in)
5. Superintendent of Police, Dhenkanal, At/P.O/P.S-Dhenkanal,  
752069, [dhepol@nic.in](mailto:dhepol@nic.in)
6. Divisional Forest Officer, Dhenkanal, At/P.O/P.S-Dhenkanal,  
752055, [dfodhenkanal@gmail.com](mailto:dfodhenkanal@gmail.com)
7. Member Secretary, Odisha State Pollution Control Board,

*Handwritten signature/initials*

*Handwritten vertical text: 163/2023/EZ*



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA**

**I.A NO. OF 2025**

In

Original Application No.163/2023/EZ

BETWEEN

SANTANU KUMAR BHUKTA

.....APPLICANT

-V E R S U S-

STATE OF ODISHA & ORS.

.....RESPONDENTS

An application seeking direction for processing the amendment of Environment Clearance pending before the State Environment Impact Assessment Authority in accordance with the rules and law with respect to Respondent No.14 - Lessee;

THE HUMBLE PETITION OF THE  
PRESENT RESPONDENT NO.14  
NAMED ABOVE.

**MOST RESPECTFULLY SHEWETH:-**

1. That, the Original Application No.163 of 2023 is pending adjudication before this Hon'ble Tribunal, wherein certain allegations have been raised with respect to the operation of the Nihalprasad Road Metal Quarry-I, situated at Village - Nihalprasad, Tahasil - Gondia, District - Dhenkanal, Odisha, leased to the Respondent No.14 – lessee in the original application who is the present applicant in this interlocutory application.



2023/163/EZ

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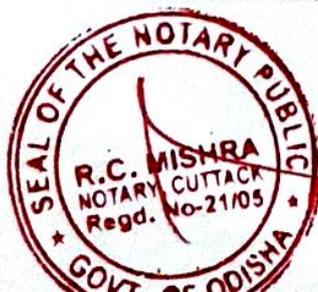
2. That, the Respondent No.14 - lessee had submitted an application before the State Environment Impact Assessment Authority (SEIAA), Odisha for amendment of the Environment Clearance, specifically seeking enhancement of the Minimum Guaranteed Quantity of extraction from 1,00,019 cum to 2,10,000 cum for the utilization in the Government works in the East Coast Railway, Khordha Division vide proposal no. SIA/OR/MIN/465536/2024 dated 09.03.2024. The letter of acceptance regarding various works in favour of one M/s. Aruni Stone Crusher and Transport Pvt. Ltd., Jajpur. The Respondent No.14 is one of the Managing Director in the aforementioned entity.

(Copies of letter of acceptance and the GST registration certificate are annexed herewith as **Annexure-R14/1 Series**)

3. That, it is humbly and respectfully submitted here that the Tahasildar, Gondia vide letter no.1178 dated 31.03.2023 has given a go-ahead for the submission of modification of individual mining plan and Environment Clearance from the respective Competent Authorities for an increasing of quantity of production from existing 100019Cum. to 210000Cum. for the utilisation in the Government works pertaining to East Coast Railway, Khordha Division.

(Copy of letter no.1178 dated 31.03.2023 is annexed herewith as **Annexure-R14/2**)

4. That, the SEIAA, in its meeting dated 16.12.2024, as recorded in the minutes dated 21.12.2024, decided to defer the processing of the said amendment application until the final adjudication of the present O.A No. 163 of 2023. In due deference of this Hon'ble Tribunal, the SEIAA has voluntarily stalled the grant of Environment Clearance with the necessary amendment in favour of the Respondent No.14 - lessee. Nonetheless, there



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exists no formal order of this Hon'ble Tribunal neither stopping the mining operation of the lessee-Respondent No.14 nor stalling any other consequential or incidental statutory procedural framework facilitating such legitimate mining operation.

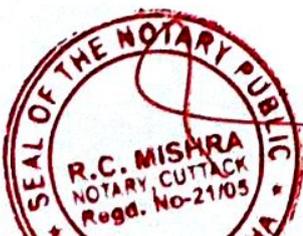
(Copy of the minutes of the meeting dated 21.12.2024 is annexed herewith as **Annexure-R14/3**)

5. That, it is humbly and respectfully submitted here that there exists no interim order of this Hon'ble Tribunal restraining or staying the mining operations of the Nihal Prasad Road Metal Quarry-I. Therefore, the deferment of the amendment application by SEIAA amounts to non-application of mind and is contrary to the settled principles of procedural fairness.

6. That, it is humbly and respectfully submitted here that the DGPS Survey conducted on 05.05.2024 reveals that approximately 21,451 Cum of waste dumps remain unaccounted for in the computation of alleged excess mining. This undermines the basis of the claim for excess extraction of 9,422.059 Cum and affirms the factual deficit in the computation of the alleged excess mining rendering the allegations of over-extraction are cursory and farcical.

7. That, it is humbly and respectfully submitted here that the quarry remained inoperative between 07.10.2020 and 03.06.2022 due to absence of an active lease period, thereby negating any extraction during the said tenure. Crucially, there exists no show-cause notice or demand raised by any statutory authority corroborating the allegations of excess mining.

8. That, it is humbly and respectfully submitted here that the Environment Clearance originally granted to the Tahasildar has been



As per

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formally transferred in favour of Respondent No.14 on 17.11.2023, with a penalty amounting to ₹6,76,937/- duly deposited to SEIAA, Odisha for previous delays attributable to administrative transitions.

9. That, it is humbly and respectfully submitted here that the Explosive License, initially issued in 2015, stands valid until 31.03.2030 in conformity with the Explosive Rules, 2008.

10. That, the Consent to Operate has been secured from the Odisha State Pollution Control Board on 12.12.2023, with payment of ₹83,364.16, evidencing compliance with applicable pollution control norms.

11. That, the leasehold quarry conforms to prescribed siting criteria, with the nearest unauthorized residential structure located at a distance of 240 meters and the nearest revenue village situated approximately 600 meters away, thereby nullifying any alleged proximity violations.

12. That, an amount of ₹2,50,000/- was deposited with the DFO on 29.12.2023 for plantation activities as part of afforestation compliance.

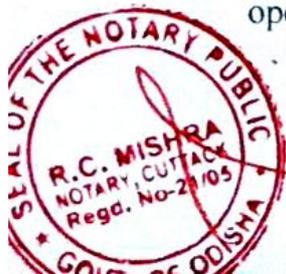
13. That the lessee's operational area continues to remain consistent with the Environment Clearance granted for 12.25 acres without any curtailment post-sanction.

14. That the garland drains and solar fencing have been installed in accordance with mandated mitigation measures.

15. That, the deferment of the Environment Clearance amendment application by SEIAA despite such compliance, and in the absence of any formal restraint by this Hon'ble Tribunal undermines the principles of procedural fairness. This not only prejudices the legitimate mining operations of the Respondent No.14 - lessee but also affects the optimal

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Adm*

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utilization of the leasehold area in accordance with approved mining plan, environmental norms and the statutory framework.

16. That, in light of the aforementioned facts, this Hon'ble Tribunal may direct the State Environment Impact Assessment Authority (SEIAA), Odisha to process and approve the amendment application in accordance with law and the rules irrespective of the pendency of the present Original Application vide O.A No.163 of 2023.

**PRAYER**

In view of the foregoing, the Applicant respectfully prays that this Hon'ble Tribunal may graciously be pleased to:

- a) Direct the State Environment Impact Assessment Authority (SEIAA), Odisha to process and approve the amendment application submitted by Respondent No.14 seeking enhancement of Minimum Guaranteed Quantity under the existing Environment Clearance within a fixed time period, in accordance with law and the rules irrespective of the pendency of the present Original Application vide O.A No.163 of 2023;
- b) Pass such further orders or directions as may be deemed fit and proper in the interest of justice;

And for this act of kindness the present Respondent No.14 shall as in duty bound ever pray.

*AM*

AMITABH MISHRA  
ADVOCATE

(ENR. NO-O-894/2002)

MOB:-9937068659

Email:palit\_subir02@yahoo.com

CDA, Sector-8, Cuttack, Odisha



X

**VERIFICATION**

I, Sri Ajit Sahu, aged about 37 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Nihal Prasad Road Metal Stone Quarry No.1), do hereby solemnly verify that the facts stated above are true to the best of my knowledge and belief, and no material facts have been concealed therefrom.

Date: 29.07.2025

Place: Cuttack

Ajit Sahu

VERIFICANT



✕

AFFIDAVIT



I, Sri Ajit Sahu, aged about 37 years, S/o-Late Gokulananda Sahu, At/P.O-Nihalprasad, P.S-Gondia, Dist.-Dhenkanal, Odisha, (Lessee of Nihal Prasad Road Metal Stone Quarry No.1), do hereby solemnly affirm and state as follows:

1. That, I am the Respondent No.14 in Original Application in the accompanying I.A and being aware of the facts thereof, I am competent to swear the present affidavit.

2. That, the contents of the accompanying I.A have been drafted by my counsel upon my instruction and the legal submissions therein are based upon legal advice, and are believed to be true and correct to the best of my knowledge and belief.

3. That, the contents of the accompanying I.A are not being reproduced in the present affidavit for the sake of brevity and the same may be read from the application and may be considered as a part and parcel of the present affidavit.

Identified By:

Advocate

DEPONENT

Place:Cuttack

Date: 29.07.2025

solemnly affirm on in Oath by the Deponent at Cuttack on 29-7-25 being identified by Rama Chandra Mishra Advocate/Adv's Clerk's office/Notary personally, that the facts stated above are true to the best of my knowledge.

RAMA CHANDRA MISHRA, NOTARY CUTTACK TOWN, REGD. No-71/08



-18  
Annexure 14/1 series 696  
ECOR

KHURDA ROAD  
DIVISION-  
ENGINEERING  
DRM OFFICE  
BUILDING,  
ENGINEERING  
DEPARTMENT  
JATNI, 752050  
Odisha, India

Letter No: KHURDA ROAD DIVISION-  
ENGINEERING / eTender-EastKUR-245-  
2023 / 10083670094483

Dated:  
01/01/2024

M/s ARUNI STONE CRUSHER AND  
TRANSPORT SERVICES PRIVATE  
LIMITED-JAJPUR

KHATA NO-245/38,PLOT NO-1237/1447

MOUZA-BARAMAN,PO-PURUNA  
BOULAMALA,JAJPUR

JAJPUR- 755023

Odisha, India

**Sub: Letter Of Acceptance**

- Ref:**
1. Tender No eTender-EastKUR-245-2023 closing date 04-10-2023 15:00 for Supply of 50,000 cum. of hard stone machine crushed ballast of 50 mm size at Haridaspur Depot & loading the same into any type of Railway wagon for Khurda Road Division
  2. Your bid ID **15808026** dated **03/10/2023 13:58**

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 70421816.5 (Rupees Seven Crore Four Lakh Twenty-One Thousand Eight Hundred And Sixteen Rupees And Fifty Paise Only)

A sum of Rs.541700 deposited as Earnest Money vide IREPS reference ID PE701919545397 Bank Trans ID No.232224327668 vide Online-NB dated 10/08/2023 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 16(1) of Standard General Conditions of Contract.

You are requested to submit Performance Guarantee in the form as given in Clause 16(4) of Standard General Conditions of Contract equivalent to 5 % of the contract value amounting to Rs 3521090.83 (Rupees Thirty-Five Lakh Twenty-One

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Thousand And Ninety Rupees And Eighty-Three Paise Only) within 21 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed. The Performance Guarantee (PG) should be submitted within 21 (Twenty one) days from the date of issue of Letter of Acceptance (LOA). Extension of time for submission of PG beyond 21 (Twenty one) days and upto 60 days from the date of issue of LOA may be given by the Authority who is competent to sign the contract agreement. However, a penal interest of 12% per annum shall be charged for the delay beyond 21 (Twenty one) days, i.e. from 22nd day after the date of issue of LOA. Further, if the 60th day happens to be a declared holiday in the concerned office of the Railway, submission of PG can be accepted on the next working day. In all other cases, if the Contractor fails to submit the requisite PG even after 60 days from the date of issue of LOA, the contract is liable to be terminated. In case contract is terminated railway shall be entitled to forfeit Earnest Money Deposit and other dues payable against that contract. In case a tenderer has not submitted Earnest Money Deposit on the strength of their registration as a Start up recognized by Department of Industrial Policy and Promotion (DIPP) under Ministry of Commerce and Industry, DIPP shall be informed to this effect. You shall be debarred from participating in re-tender for that work. In case, the time for the completion of work gets extended, the contractor shall get the validity of PG extended to cover such extended time for completion of work plus 60 days. The Performance Guarantee should be in any of the following forms (i) A deposit of Cash; (ii) Irrevocable Bank Guarantee; (iii) Government Securities including State Loan Bonds at 5% below the market value; (iv) Pay Orders and Demand Drafts tendered by any Scheduled Commercial Bank of India; (v) Guarantee Bonds executed or Deposits Receipts tendered by any Scheduled Commercial Bank of India; (vi) Deposit in the Post Office Saving Bank; (vii) Deposit in the National Savings Certificates; (viii) Twelve years National Defence Certificates; (ix) Ten years Defence Deposits; (x) National Defence Bonds and (xi) Unit Trust Certificates at 5% below market value or at the face value whichever is less. Also FDR in favour of FA & CAO, E Co Rly Bhubaneswar (free from any encumbrance) may be accepted.

The entire work shall be completed within 15 months from the date of issue of Letter of Acceptance. The basic cost item & quantities are approximate and for guidance to the tenderer(s). This may vary as per the site condition and no claim what-so-ever will be entertained. The Security deposit shall be returned to the contractor as per General Condition of Contract. You are requested to obtain License under labour contract Act 1970 and produce the same before signing the work order. Please contact ADEN-I/CTC & SSE(PWay)/DNM for proper planning and execution of the work. Until a formal agreement is executed this acceptance letter will constitute a binding contract between us. Please acknowledge receipt and confirm that action is being taken by you for execution of the work in right earnest.

Tender conditions as on ACS-3 wef 15.05.2023 pdf: e Tender Conditions

-13-

Special Conditions of Contract for P way Trackwork pd: P Way  
Conditions

Ballast conditions-HDS-2023.pdf : Ballast Conditions

Copy to: GM(Engg)/E.Co./CSP/BBS &  
Dy.CVO/Engg/CSP/BBS for information

Copy to: Sr DFM/KUR & Divl. Audit Officer/KUR for  
information

Copy to: ADEN-I/CTC & SSE(P.Way)/DNM for information  
and necessary action.

Copy to: Sr SO(Works)/KUR & SSE Estimate/KUR for  
information

The tender is Chargeable to: KUR/09/2022, Allocation-RRSK &  
Rev.

The tender is accepted by: ADRM/KUR

By Post: Asst. Labour Commissioner (Central), Kendriya Shram  
Sadan, N-7/6 & 7, IRC Village, BBSR-15

All Other terms and conditions, as stipulated in the tender  
documents shall be applicable.

**AVDHESH KUMAR JAISYA**  
Sr.DEN-East/KUR  
Digitally Signed  
[View Signature Details](#)

### Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate(Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-Execution of all works as indicated in schedule 'A' enclosed. (Item Directory - Not Applicable)							78333500.00	10.10 % Below	70421816.50
1	Supply and delivery of 50 mm size hard stone machine crushed ballast of approved quality and loading the same into any	1	50000	cum	1566.67	At Par	78333500.00		

type of Railway wagons at Haridaspur Depot for unloading in different sections.								
	<del>14</del>							
	<b>Schedule Totals</b>							<b>70421816.50</b>
	<b>Total Value</b>						<b>78333500.00</b>	<b>70421816.50</b>
							<b>Rebate on Total Value (%)</b>	<b>0.00</b>
						<b>Net Bid Value</b>	<b>70421816.50</b>	

**Item Breakup**

No break up item added
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ECOR

KHURDA ROAD  
DIVISION-  
ENGINEERING  
DRM OFFICE  
BUILDING,  
ENGINEERING  
DEPARTMENT  
JATNI, 752050  
Odisha, India

Letter No: KHURDA ROAD DIVISION-  
ENGINEERING / eTender-NorthKUR-64-2024  
/ 10083670111060

Dated:  
23/08/2024

M/s ARUNI STONE CRUSHER AND  
TRANSPORT SERVICES PRIVATE  
LIMITED-JAJPUR

KHATA NO-245/38,PLOT NO-1237/1447  
MOUZA-BARAMAN,PO-PURUNA  
BOULAMALA,JAJPUR  
JAJPUR- 755023  
Odisha, India

**Sub: Letter Of Acceptance**

- Ref:**
1. Tender No. eTender-NorthKUR-64-2024 closing date 31-05-2024 15:00 for Supply of 30,000 cum. of hard stone machine crushed ballast of 50 mm size at Kendujhargarh Depot & loading the same into any type of Railway wagon for Khurda Road Division.
  2. Your bid ID **16736886** dated **24/05/2024 13:48**
  3. Your Negotiation bid IDs [ **17116089** dated **10/08/2024 09:02** , **16991819** dated **17/07/2024 09:46** ]

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 72732654.75 (Rupees Seven Crore Twenty-Seven Lakh Thirty-Two Thousand Six Hundred And Fifty-Four Rupees And Seventy-Five Paise Only)

A sum of Rs.385000 deposited as Earnest Money vide IREPS reference ID NE511222415858 / CK00BJVWE1 Payment through online NB ; Dated:-23/05/2024 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 16(1) of Standard General Conditions of Contract.

You are requested to submit Performance Guarantee in the form as given in Clause 16(4) of Standard General Conditions of Contract equivalent to 5 % of the contract value amounting to Rs.

3636632.74 (Rupees Thirty-Six Lakh Thirty-Six Thousand Six Hundred And Thirty-Two Rupees And Seventy-Four Paise Only) within 21 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed. The Performance Guarantee (PG) should be submitted within 21 (Twenty one) days from the date of issue of Letter of Acceptance (LOA). Extension of time for submission of PG beyond 21 (Twenty one) days and upto 60 days from the date of issue of LOA may be given by the Authority who is competent to sign the contract agreement. However, a penal interest of 12% per annum shall be charged for the delay beyond 21 (Twenty one) days, i.e. from 22nd day after the date of issue of LOA. Further, if the 60th day happens to be a declared holiday in the concerned office of the Railway, submission of PG can be accepted on the next working day. In all other cases, if the Contractor fails to submit the requisite PG even after 60 days from the date of issue of LOA, the contract is liable to be terminated. In case contract is terminated railway shall be entitled to forfeit Earnest Money Deposit and other dues payable against that contract. In case a tenderer has not submitted Earnest Money Deposit on the strength of their registration as a Start up recognized by Department of Industrial policy and Promotion (DIPP) under Ministry of Commerce and Industry, DIPP shall be informed to this effect. You shall be debarred from participating in re-tender for that work. In case, the time for the completion of work gets extended, the contractor shall get the validity of P.G extended to cover such extended time for completion of work plus 60 days. The Performance Guarantee should be in any of the following forms (i) A deposit of Cash; (ii) Irrevocable Bank Guarantee (iii) Government Securities including State Loan Bonds at 5% below the market value (iv) Pay Orders and Demand Drafts tendered by any Scheduled Commercial Bank of India (v) Guarantee Bonds executed or Deposits Receipts tendered by any Scheduled Commercial Bank of India (vi) Deposit in the Post Office Saving Bank (vii) Deposit in the National Savings Certificate (viii) Twelve years National Defence Certificates (ix) Ten years Defence Deposits (x) National Defense Bonds and (xi) Unit Trust Certificates at 5% below market value or at the face value whichever is less. Also FDR in favour of FA & CAO, East Coast Railway, Bhubaneswar (free from any encumbrance) may be accepted.

The entire work shall be completed within 11 month from the date of issue of Letter of Acceptance. The basic cost item & quantities are approximate and for guidance to the tenderer (s). This may vary as per the site condition and no claim whatsoever will be entertained. The Security deposit shall be returned to the contractor as per General Condition of Contract. You are requested to obtain License under labour contract Act 1970 and produce the same before signing the work order. Please contact ADEN/KDJR & SSE/P.way/KDJR for proper planning and execution of the work. Until a formal agreement is executed this acceptance letter will constitute a binding contract between us. Please acknowledge receipt and confirm that action is being taken by you for execution of the work in right earnest.

NOTE-(i): To restrict the rates for future reference except for KDJR depot.

TenderConditionswithACS-6modifiedon18-012024.pdf: e Tender Conditions

SpecialConditionsofContractforP.wayTrackwork.pdf: P Way Conditions

SplCondn.KDJRDepot-2024.pdf: Spl Conditions

Copy to : GM (Engg)/E.Co.Rly./CSP/BBS & Dy CVO/Engg/CSP/BBS for information.

Copy to : Sr.DFM/KUR & Dvil. Audit Officer/KUR for information.

Copy to : ADEN/KDJR & SSE/P.way/KDJR for information. To restrict the rates for future reference except for KDJR depot.

Copy to : Sr.SO(Works)/KUR & SSE Estimate/KUR for information. To restrict the rates for future reference except for KDJR depot.

The Tender is chargeable to: KUR/14/2022 & KUR/15/2022, Allocation: RRSK & REV/B-200

The Tender is accepted by : ADRM/KUR.

By Post:: Asst Labour Commissioner(Central), Kendriya Shram Sadan, N-7/6, Nayapalli, BBSR-15

All Other terms and conditions, as stipulated in the tender documents shall be applicable.

**PANKAJ KUMAR NAGWANI**

Sr.DEN/CO/KUR

Digitally Signed

[View Signature Details](#)

### Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate(Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-Execution of all works covered under Schedule-A (Item Directory - Not Applicable)							47000100.00	54.75 % Above	72732654.75
1	Supply and delivery of 50 mm size hard stone machine crushed ballast of approved quality and loading the same into any type of Railway	1	30000	cum	1566.67	At Par	47000100.00		

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wagons at Kendujhargarh Depot for unloading in different sections. Note: 80% payment of the accepted rate will be made after supplying the ballast in stacks and balance 20% will be paid after loading ballast into Railway wagons.							
<b>Schedule Totals</b>						<b>72732654.75</b>	
<b>Total Value</b>						<b>47000100.00</b>	<b>72732654.75</b>
						<b>Rebate on Total Value (%)</b>	<b>0.00</b>
						<b>Net Bid Value</b>	<b>72732654.75</b>

**Item Breakup**

No break up item added
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ECOR

KHURDA ROAD  
DIVISION-  
ENGINEERING  
DRM OFFICE  
BUILDING,  
ENGINEERING  
DEPARTMENT  
JATNI, 752050  
Odisha, India

Letter No: KHURDA ROAD DIVISION-  
ENGINEERING / eTender-NorthKUR-325-2024  
/ 10083670127886

Dated:  
23/04/2025

M/s ARUNI STONE CRUSHER AND  
TRANSPORT SERVICES PRIVATE  
LIMITED-JAJPUR  
KHATA NO-245/38,PLOT NO-1237/1447  
MOUZA-BARAMAN,PO-PURUNA  
BOULAMALAJAJPUR  
JAJPUR- 755023  
Odisha, India

**Sub: Letter Of Acceptance**

- Ref:**
1. Tender No. eTender-NorthKUR-325-2024 closing date 07-03-2025 15:00 for Supply of 30,000 cum of hard stone machine crushed ballast of 50 mm size at Sagadapata Depot & loading the same into any type of Railway wagon for Khurda Road Division.
  2. Your bid ID **18039349** dated **05/03/2025 18:49**

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 52612896 (Rupees Five Crore Twenty-Six Lakh Twelve Thousand Eight Hundred And Ninety-Six Rupees Only)

A sum of Rs.384900 deposited as Earnest Money vide IREPS reference ID PE79225644922 /0979901942 Payment through on line NB dated:- 05/03/2025 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 16(1) of Standard General Conditions of Contract.

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You are requested to submit Performance Guarantee in the form as given in Clause 16(4) of Standard General Conditions of Contract equivalent to 5 % of the contract value amounting to Rs. 2630644.8 (Rupees Twenty-Six Lakh Thirty Thousand Six Hundred And Fourty-Four Rupees And Eighty Paise Only) within 21 days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed. The Performance Guarantee(PG) should be submitted within 21 (Twenty one) days from the date of issue of Letter of Acceptance (LOA). Extension of time for submission of PG beyond 21 (Twenty one) days and upto 60 days from the date of issue of LOA may be given by the Authority who is competent to sign the contract agreement. However, a penal interest of 12% per annum shall be charged for the delay beyond 21(Twenty one) days, i.e. from 22nd day after the date of issue of LOA. Further, if the 60th day happens to be a declared holiday in the concerned office of the Railway, submission of PG can be accepted on the next working day. In all other cases, if the Contractor fails to submit the requisite PG even after 60 days from the date of issue of LOA, the contract is liable to be terminated. In case contract is terminated railway shall be entitled to forfeit Earnest Money Deposit and other dues payable against that contract. In case a tenderer has not submitted Earnest Money Deposit on the strength of their registration as a Start up recognized by Department of Industrial policy and Promotion(DIPP) under Ministry of Commerce and Industry, DIPP shall be informed to this effect. You shall be debarred from participating in re-tender for that work. In case, the time for the completion of work gets extended, the contractor shall get the validity of P.G. extended to cover such extended time for completion of work plus 60 days. The Performance Guarantee should be in any of the following forms (i) A deposit of Cash, (ii) Irrevocable Bank Guarantee (iii) Government Securities including State Loan Bonds at 5% below the market value (iv) Pay Orders and Demand Drafts tendered by any Scheduled Commercial Bank of India (v) Guarantee Bonds executed or Deposits Receipts tendered by any Scheduled Commercial Bank of India (vi) Deposit in the Post Office Saving Bank (vii) Deposit in the National Savings Certificate (viii) Twelve years National Defence Certificates (ix) Ten years Defence Deposits (x) National Defense Bonds and (xi) Unit Trust Certificates at 5% below market value or at the face value whichever is less. Also FDR in favour of FA&CAO, East Coast Railway, Bhubaneswar (free from any encumbrance) may be accepted.

The entire work shall be completed within 11 month from the date of issue of Letter of Acceptance. The basic cost item & quantities are approximate and for guidance to the tenderer(s). This may vary as per the site condition and no claim whatsoever will be entertained. The Security deposit shall be returned to the contractor as per General Condition of Contract. You are requested to obtain License under labour contract Act 1970 and produce the same before signing the work order. Please contact ADEN/KDJR &

-X1-

SSE(P.Way)/HCNR for proper planning and execution of the work. Until a formal agreement is executed this acceptance letter will constitute a binding contract between us. Please acknowledge receipt and confirm that action is being taken by you for execution of the work in right earnest.

Tenderconditionw.e.f07-10-2024.pdf : e Tender Conditions

SpecialConditionsofContractforP.wayTrackwork.pdf: P Way Conditions

BallastCondn-SGDPdepot.pdf : Ballast Conditions

Copy to : GM (Engg)/E.Co.Rly./CSP/BBS & Dy CVO/Engg/CSP/BBS for information,

Copy to : Sr.DFM/KUR & Dvil. Audit Officer/KUR for information.

Copy to : ADEN/KDJR & SSE(P.Way)/HCNR for information.

Copy to : Sr.SO(Works)/KUR & SSE Estimate/KUR for information

Tender accepted by: ADRM (Infra)/ KUR

The tender is chargeable to : Estimate No:- KUR/06/2023, KUR/04/2023 , KUR/08/2023 Allocation:- SF/Revenue/B-200.

By Post: Asst.Labour Commissioner (Central), Kendriya Shram Sadan, N-7/6 & 7 , IRC Village, BBSR-15

All Other terms and conditions, as stipulated in the tender documents shall be applicable.

**PANKAJ KUMAR NAGWANI**

Sr.DEN/CO/KUR

Digitally Signed

[View Signature Details](#)

### Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate(Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
Schedule A-Supply and delivery of hard stone machine crushed track ballast. (Item Directory - Not Applicable)							46975800.00	12.00 % Above	52612896.00
1	Supply and delivery of 50 mm size	1	30000	cum	1565.86	At Par	46975800.00		

hard stone machine crushed ballast of approved quality and loading the same into any type of Railway wagons at Sagadapata Depot for unloading in different sections. Note: 80% payment of the accepted rate will be made after supplying the ballast in stacks and balance 20% will be paid after loading ballast into Railway wagons.							
<b>Schedule Totals</b>							<b>52612896.00</b>
<b>Total Value</b>						<b>46975800.00</b>	<b>52612896.00</b>
						<b>Rebate on Total Value (%)</b>	<b>0.00</b>
						<b>Net Bid Value</b>	<b>52612896.00</b>

**Item Breakup**

No break up item added

-XB-  
ECOR

KHURDA ROAD  
DIVISION-  
ENGINEERING  
DRM OFFICE  
BUILDING,  
ENGINEERING  
DEPARTMENT  
JATNI, 752050  
Odisha, India

Letter No: KHURDA ROAD DIVISION-  
ENGINEERING / eTender-EastKUR-342-2024 / Dated: 04/06/2025  
10083670130774

M/s ARUNI STONE CRUSHER AND  
TRANSPORT SERVICES PRIVATE  
LIMITED-JAJPUR

KHATA NO-245/38,PLOT NO-1237/1447

MOUZA-BARAMAN,PO-PURUNA  
BOULAMALA,JAJPUR

JAJPUR- 755023

Odisha, India

**Sub: Letter Of Acceptance**

- Ref:**
1. Tender No. eTender-EastKUR-342-2024 closing date 28-03-2025 15:00 for Supply of 50,000 cum. of hard stone machine crushed ballast of 50 mm size at Raghunathpur Depot & loading the same into any type of Railway wagon for Khurda Road Division
  2. Your bid ID **18124320** dated **25/03/2025 16:24**
  3. Your Negotiation bid IDs [ **18414690** dated **28/05/2025 10:11** ]

The Competent Authority has accepted your offered rates in connection with the subject work. The total cost of the work at the accepted rates works out to Rs. 94734530 (Rupees Nine Crore Fourty-Seven Lakh Thirty-Four Thousand Five Hundred And Thirty Rupees Only)

A sum of Rs.541500 deposited as Earnest Money vide IREPS reference ID PE791725865548/ 0988046300 Payment through online NB ; Dated:-25/03/2025 has been retained towards initial Security Money for due and faithful fulfillment of the contract, and the balance Security Money will be recovered from the progressive bills @ 6 % of the bill amount till it reaches 5 % of the contract value in terms of clause 16(1) of Standard General Conditions of Contract.

You are requested to submit Performance Guarantee in the form as given in Clause 16(4) of Standard General Conditions of Contract equivalent to 5 % of the contract value amounting to Rs 4736726.5 (Rupees Fourty-Seven Lakh Thirty-Six Thousand Seven Hundred And Twenty-Six Rupees And Fifty Paise Only) within 21

-2X-

days from the date of issue of Letter of Acceptance, valid up to stipulated date of completion plus 60 days so that contract agreement can be executed. The Performance Guarantee (PG) should be submitted within 21 (Twenty one) days from the date of issue of Letter of Acceptance (LOA). Extension of time for submission of PG beyond 21 (Twenty one) days and upto 60 days from the date of issue of LOA may be given by the Authority who is competent to sign the contract agreement. However, a penal interest of 12% per annum shall be charged for the delay beyond 21 (Twenty one) days, i.e. from 22nd day after the date of issue of LOA. Further, if the 60th day happens to be a declared holiday in the concerned office of the Railway, submission of PG can be accepted on the next working day. In all other cases, if the Contractor fails to submit the requisite PG even after 60 days from the date of issue of LOA, the contract is liable to be terminated. In case contract is terminated railway shall be entitled to forfeit Earnest Money Deposit and other dues payable against that contract. In case a tenderer has not submitted Earnest Money Deposit on the strength of their registration as a Start up recognized by Department of Industrial policy and Promotion (DIPP) under Ministry of Commerce and Industry, DIPP shall be informed to this effect. You shall be debarred from participating in re-tender for that work. In case, the time for the completion of work gets extended, the contractor shall get the validity of P.G. extended to cover such extended time for completion of work plus 60 days. The Performance Guarantee should be in any of the following forms (i) A deposit of Cash, (ii) Irrevocable Bank Guarantee (iii) Government Securities including State Loan Bonds at 5% below the market value (iv) Pay Orders and Demand Drafts tendered by any Scheduled Commercial Bank of India (v) Guarantee Bonds executed or Deposits Receipts tendered by any Scheduled Commercial Bank of India (vi) Deposit in the Post Office Saving Bank (vii) Deposit in the National Savings Certificate (viii) Twelve years National Defence Certificates (ix) Ten years Defence Deposits (x) National Defense Bonds and (xi) Unit Trust Certificates at 5% below market value or at the face value whichever is less. Also FDR in favour of FA&CAO, East Coast Railway, Bhubaneswar (free from any encumbrance) may be accepted.

The entire work shall be completed within 15 month from the date of issue of Letter of Acceptance. The basic cost item & quantities are approximate and for guidance to the tenderer (s) This may vary as per the site condition and no claim what-so-ever will be entertained. The Security deposit shall be returned to the contractor as per General Condition of Contract. You are requested to obtain License under labour contract Act 1970 and produce the same before signing the work order. Please contact ADEN-II/CTC & SSE/Pway/KDRP for proper planning and execution of the work. Until a formal agreement is executed this acceptance letter will constitute a binding contract between us. Please acknowledge receipt and confirm that action is being taken by you for execution of the work in right earnest.

Tenderconditionw.e f07-10-2024.pdf: e Tender Conditions

SpecialConditionsofContractforP.wayTrackwork.pdf: P Way Conditions

BallastCond-n-RCTCDepot.pdf: Special Condns for Depot Ballast

Copy to: GM (Engg)/E Co.Rly./CSP/BBS & Dy CVO/  
Engg/CSP/BBS for information

Copy to: Sr.DFM/KUR & Divil. Audit Officer/KUR for  
information.

Copy to: ADEN-II/CTC & SSE/Pway/KDRP for information.

Copy to: Sr.SO(Works)/KUR & SSE Estimate/KUR for  
information.

The Tender is chargeable to : Estimate No. KUR/04/2023  
Allocation:- RRSK & Revenue/B-200

The Tender is accepted by: ADRM (Infra) KUR

By Post: Asst.Labour Commissioner(Central), Kendriya Shram  
Sadon, N 7/6, Nayapalli, BBSR-15

All Other terms and conditions, as stipulated in the tender  
documents shall be applicable.

**PANKAJ KUMAR NAGWANI**  
Sr.DEN/CO/KUR  
Digitally Signed  
[View Signature Details](#)

#### Awarded Quantities And Rates

Item Sno.	Item Desc	Item Code	Item Qty	Qty Unit	Unit Rate(Rs)	Escl. (%)	Advt.Value (Rs)	Bid Rate/ Unit Rate	Bid Amount (Rs)
<b>Schedule A-Execution of all works covered under Schedule-A (Item Directory - Not Applicable)</b>							<b>78293000.00</b>	21.00 % Above	94734530.00
1	Supply and delivery of 50 mm size hard stone machine crushed ballast of approved quality and loading the same into any type of Railway wagons at RAGHUNATHPUR Depot for unloading in different sections Note: 80% payment of the accepted rate will be made after supplying the ballast in stacks and balance 20% will be paid after loading	1	50000	cum	1565.86	At Par	78293000.00		

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ballast into Railway wagons.								
<b>Schedule Totals</b>							<b>94734530.00</b>	
<b>Total Value</b>							<b>78293000.00</b>	<b>94734530.00</b>
							<b>Rebate on Total Value (%)</b>	<b>0.00</b>
							<b>Net Bid Value</b>	<b>94734530.00</b>

**Item Breakup**

No break up item added



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Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number : 21AAQCA7554C1ZT

1.	Legal Name	ARUNI STONE CRUSHER AND TRANSPORT SERVICES			
2.	Trade Name, if any	M/S ARUNI STONE CRUSHER AND TRANSPORT			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	KHATA NO-245/58, PLOT NO-1237/1447, MOUZA-BARAMAN, PO- PURUNA BOULAMALA, PURUNA BOULAMALA, Jajpur, Odisha, 755025			
5.	Date of Liability				
6.	Period of Validity	From	19/07/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.19 12:57:41 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	19/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 19/07/2018.



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Annexure A

GSTIN 21AAQCA7934C1ZT  
Legal Name ARUNI STONE CRUSHER AND TRANSPORT SERVICES PRIVATE LIMITED  
Trade Name, if any M/S ARUNI STONE CRUSHER AND TRANSPORT SERVICES PRIVATE

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0



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Annexure B

GSTIN 21AAQCA7934C1ZT  
 Legal Name ARUNI STONE CRUSHER AND TRANSPORT SERVICES PRIVATE LIMITED  
 Trade Name, if any M/S ARUNI STONE CRUSHER AND TRANSPORT SERVICES PRIVATE

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1	 APURBA KUMAR SAHU	Name	APURBA KUMAR SAHU
		Designation/Status	Managing Director
		Resident of State	Odisha
2	 AMIT KUMAR SAHU	Name	AMIT KUMAR SAHU
		Designation/Status	Director
		Resident of State	Odisha
3	 AJIT SAHU	Name	AJIT SAHU
		Designation/Status	Director
		Resident of State	Odisha
4	 AMARAJIT SAHU	Name	AMARAJIT SAHU
		Designation/Status	Director
		Resident of State	Odisha

TRUE COPY  
 Attested



TAHASIL OFFICE, GONDIA  
NO. XVIII-012020-117879-31-03-2023  
Tel. No. (06762)-231324

Annexure-R14/2

ANNEXURE-I



Letter No. 1178 Date. 31.03.2023

TO,  
Ajit Sahu  
At/P.O./P.S-Nihalprasad, Dist-Dhenkanal.  
Nihalprasad Roadmetal-I (Salrat Case No.15/2020-21)

Sub:- Modification of Mining Plan and Increase of production capacity

Ref: Your Request letter No. ASC/12/2022-23 Dt 27.03.2023

Sr,

With reference to your letter dated 27.03.2023 and the subject cited above, I am to say that you may go ahead with the submission of modification of Individual Mining Plan and Environmental Clearance from the respective competent authorities for an increase in quantity production from existing 100019 Cum to 2,10,000 Cum for the utilization in the Govt works in the East Coast Railway Khordha Division To Supply Aggregates for the 2nd year of operation onwards (as mentioned in your request letter). In this regard, it must be noted here that the application for expansion to be made (as per OMMC Rules 2016) only if the mineral reserve (as per the present MP/EC) in the individual lease area is adequate for expansion. The final permission for operation along with issue of necessary Y form will only be made after grant of modified MP, EC, CTQ, payment of enhanced demand and execution of new lease agreement. Further, it also must be ensured at your level, that the extraction shall be made strictly as per the permitted quantity only adhering to scientific mining methods as permitted in the approved MP and EC.

Yours faithfully

*[Signature]*  
31/03/2023  
TAHASILDAR  
GONDIA

Memo No. 1179 Date-31-03-2023

Copy to Collector, Dhenkanal and Sub-Collector Dhenkanal for kind information

*[Signature]*  
31/03/2023  
TAHASILDAR  
GONDIA

True Copy  
*[Signature]*  
Attested

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Annexure-R14/13



सत्यमेव जयते

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment  
 Authority (SEIAA),  
 ODISHA)  
 \*\*\*



**Minutes of 181st Meeting State Environment Impact Assessment Authority meeting  
 held from 16/12/2024 to 16/12/2024**

Date: 21/12/2024

**MoM ID:** EC/MOM/SEIAA/891261/12/2024  
**Agenda ID:** EC/AGENDA/SEIAA/891261/12/2024  
**Meeting Venue:** Conference hall of SEIAA, Odisha  
**Meeting Mode:** Physical  
**Date & Time:**

16/12/2024	11:00 AM	02:00 PM
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**1. Opening remarks**

Dr Meeta Biswal, Chairman, SEIAA, Odisha extended a warm welcome to Shri Prem Kumar Jha, Member Secretary, SEIAA, Odisha and Shri Biswajit Mohanty, Member SEIAA Odisha and started the discussion on the proposals placed in the meeting

**2. Confirmation of the minutes of previous meeting**

[https://parivesh.nic.in/utildoc/114236947\\_1733809954818-signed.pdf](https://parivesh.nic.in/utildoc/114236947_1733809954818-signed.pdf)

**3. Details of proposals considered by the committee**

Day 1 -16/12/2024

3.1. Agenda Item No 1:

**3.1.1. Details of the proposal**

NIHALPRASAD ROAD METAL QUARRY -1 by AJIT SAHU located at DHENKANAL,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/465536/2024	465536/95-MIN/03-2024	09/03/2024	Mining of minerals (1(a))

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### 3.1.2. Deliberations by the committee in previous meetings

Date of SEAC 1 :02/05/2024

Deliberations of SEAC 1 :

The SEAC recommended the following:

Replenishment study is not satisfactory due to following reasons-

Hence, Replenishment Study Report is not acceptable.

Date of SEIAA 2 :05/12/2024

Deliberations of SEIAA 2 :

Proposal is deferred for next meeting.

### 3.1.3. Deliberations by the SEIAA in current meetings

After detailed deliberation, the authority decided to seek information / document from the PP on the following:-

1. NGT case bearing OA No. 163/2023 filed by Santunu Kumar Bhukta Vrs State of Odisha and Ors is pending for disposal by Hon'ble NGT, Eastern Zone. Hence, the final order in the said case is to be submitted for consideration of SEIAA for amendment of EC.
2. Compliance to earlier EC conditions.

### 3.1.4. Recommendation of SEIAA

Deferred for ADS

### 3.2. Agenda Item No 2:

#### 3.2.1. Details of the proposal

Ambapada Sand Quarry- II over an area of 12.25acres or 4.96 ha under Gondia Tahasil of Dhenkanal District of Odisha by DUTTA BOITEI located at DHENKANAL,ODISHA			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/OR/MIN/467485/2024	467485/134-MIN/03-2024	27/03/2024	Mining of minerals (1(a))

### 3.2.2. Deliberations by the committee in previous meetings

True Copy  
 Attested

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PROOF OF SERVICE

P.F.A

From: Yahoo (palit\_subir02@yahoo.com)

To: sankarprasadpani@gmail.com; csori@nic.in; revsec.od@nic.in; fesec.or@nic.in; dm-dhenkanal@nic.in; dhapol@nic.in; dfodhenkanal@gmail.com; paribesh1@ospcboard.org; rospcb.angul@ospcboard.org; seiaaorissa@gmail.com; dirmines\_odisha@rediffmail.com; tah.gondia-od@nic.in; roez.bsr-mef@nic.in; rdser-cgwb@nic.in

Date: Wednesday 30 July, 2025 at 02:01 pm IST

Sir,

Please find attachment I.A filed on behalf of the Respondent No.14 - Ajit Sahu in the matter of Santanu Kumar Bhukta -Versus- State of Odisha & Ors. vide O.A No.163 of 2023EZ.

O/o Subir Palit, Senior Advocate,  
Orissa High Court.



I.A\_Ajit Sahu\_R-14 in O.A NO-163\_2023\_EZ.pdf  
6 MB